

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5602
ANSWERED ON:02.05.2002
UNIFORM RULES AND CODE OF CONDUCT FOR RECRUITMENT IN COMPANIES
UMMAREDDY VENKATESWARLU

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether provisions of the Companies Act, 1956 are not adequate to ensure that all Companies improve their level of recruitment;
- (b) if so, whether the Government propose to formulate uniform rules and code of conduct with regard to recruitment for all public limited companies;
- (c) if so, the details thereof;
- (d) whether amendments are proposed to be brought in the Companies Act, 1956 so as to assure transparency and a reduction of nepotism in the dealings of all public limited companies; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) to (e): Department of Company Affairs is primarily responsible for the administration of the Companies Act, 1956. Subject matter relating to formulation of Uniform Rules and Code Of Conduct with regard to recruitment in Companies does not fall within the ambit of the Companies Act, 1956.